SHRI PURUSHOTTAM KAUSHIK: That will be examined.

SHRI DINESH JOARDER: During administration of erstwhile Shri P. C. Lal. marshall was imposed in the Indian Airlines. Many of the benefits that were previously enjoyed by the employeesworking hours, shift system etc., were taken away. Some of the employees were even punished by way of transfer. In some cases the pay was reduced. Will those benefits be restored at the time of the appointment of the new Chairman? Will this aspect be considered by the Administration as well as by the Chairman?

श्री पुरुशेतम कौशिक : इस बात का परीक्षण किया जायेगा झौर जो उचित कार्य-वाही होगी, वह की जायेगी ।

DR. KARAN SINGH: Hon. Minister spoke of a Common Chairman for Air India and Indian Airlines. Is the hon. Minister aware that the operation of Air India and Indian Airlines is entirely of a different character. Air India functions in a highly competitive field. Indian Airlines is more of service organisation and virtually is a monopoly organisation. The Headquarters of Indian Airlines is in Delhi, whereas the Headquarters of Air India is in Bombay. Before taking decision of a common Chairman, will all these aspects be taken into consideration?

SHRI PURUSHOTTAM KAUSHIK: As I have said, a Committee has been appointed. The Committee will definitely examine all the relevant points which the hon. Ex-Minister has recred to.

;िडयन एयरलाइन्स द्वारा श्री राजीव गांघी के लिए किये गये सुरक्षा प्रबन्धों पर किया गया व्यय

*386. श्री हरगोविन्द वर्मा : क्या पर्यटन ग्रीर नागर विमानन मंत्रो यह क्ताने की कृपा करेंगे कि :

(क) क्या श्री राजीव गांधी की वायुयान

याता के दौरान उनके लिए विशेष सुरक्षा प्रबन्ध किये गये थे ग्रौर उनके लिये सुरक्षा प्रबन्धों पर व्यय का वहन इंडियन एयरलाइन्स द्वारा किया गया था ; ग्रौर

(ख) यदि हां, तो उसके क्या कारण हैं ग्रौर उनके लिए किए गए सुरक्षा प्रबन्धों पर कुल कितना व्यय किया गया ?

पर्यटन स्रोर नागर विमानन मती (श्री पुरुषोत्तम कौशिक) : (क) स्रौर (ख) . जब श्री राजीव गांधी एक विमान याती के रूप में याता करते थे तो उनके लिए कोई विशेष सुरक्षा प्रबन्ध नहीं किये जाते थे । परन्तु जब भी वे इंडियन एयरलाइन्स के किसी भी सेवा का विमानचालक के रूप में परिचालन करते थे तो उनके लिए विशेष स्रपहरण-विरोधी (एंटी-हाइजैंक) तथा तोड़फोड़-विरोधी (एंटी-सेबोटाज) पूर्वोपाय किए जाते थे । संबंधित राज्यों को श्री राजीव गांधी के राविकालीन विरामों के दौरान उनकी सुरक्षा की समुचित व्यवस्था करने के लिए निर्देश भी जारी किये जाते थे।

ऐसे सुरक्षा प्रबन्धों पर इंडियन एयर-लाइन्स द्वारा कोई व्यय नहीं वहन किया गया। जहां तक उनकी सुरक्षा की व्यवस्था करने के लिए राज्य सरकारों द्वारा किये गये व्यय का संबंध है, सूचना एकवित की जा रही है तथा जैसे ही वह प्राप्त हो जायेगी, सभा-पटल पर रख दी जायेगी।

श्री हरगोविन्द वर्मा: मंत्री महोदय ने कहा है कि श्री राजीव गांधी के लिए कोई विशेष सुरक्षा व्यवस्था नहीं की जाती थी। क्या यह सही नहीं है कि भूतपूर्व प्रधान मंत्री के सिक्युरिटी-युप का एक ग्रादमी हवाई जहाज में उनके साथ जाता था, भीर ग्रगर रात के समय बम्बई में रुकना पड़े, तो वे वहां के मुख्य होटल, ताज महल, में ठहरते थे ग्रीर इसका सारा खर्चा इंडियन एयरलाइन्स बर्टाग्रत करता था? क्या यह भी सहैही नहीं

कि ट्रेनिंग के पीरियड में इंस्ट्रक्टर पटियाला से ग्राकर यहां उन्हें ट्रैनिंग देते थे? जिस समय इंडियन एयरलाइन्ज में 1973 में स्ट्राइक हुई थी, तो उन्होंने स्ट्राइक नहीं की थी। इसके ग्रलावा जब एक फ़ारेन कम्पनी से हवाई जहाज खरीदे गरे, तो श्री राजीव गांधी ने उसमे कमीशन लिया।

श्री पुरुषौरः म कौशिक . उनके साथ हवाई जहाज में भी कोई सुरक्षा का ग्रादमी रहता था, इत को जानकारी नहीं है । लेकिन ग्रगर वह किसी हवाई जहाज को पायलट करते थे, तो इनटेलिजेंस ब्यूरो की जानकारी के ग्राधार पर ये ग्रावश्यक कार्य-वाहियां की जाती थीं :

- (1) Anti-sabotage check of the aircraft at the originating end before baggage is loaded with the cooperation of the Indian Airlines Staff.
- (2) Strict check that passengers boarding the aircraft have gone through the security check before emplaning.
- (3) Scrutiny of the passenger manifest with a view to spot out undesirable passengers if any.
- (4) Guard over the aircraft to ensure that no unauthorised person gains excess.
- (5) Thorough frisking of the hand baggage and of all passengers (including transit passengers).
- (6) Identification of baggage of passengers near aircraft before emplaning. This should be got done with the cooperation of the airlines staff.
- (7) Ensure that precautions regarding cargo, newspapers, etc. are taken to prevent foul play or mischief. This precaution should be taken with the assistance of the Indian Airlines.

MR. SPEAKER: It has nothing to do with the supplementary—No special arrangement for Mr. Rajiv Gandhi.

श्री जनेश्वर मिश्रः मंती महोदय ने बताया है कि श्री राजीव गांधी का जहाज जिस राज्य में उतरता था, ग्रगर वहां उनको ठहरना पड़ता था, तो वहां की राज्य सरकार उनकी सुरक्षा की व्यवस्था करती थी। ग्रन्य पायलट भी कई राज्यों में जाते होंगे ग्रौर वहां ठहरते होंगे। क्या उनके लियं भी वहां की राज्य सरकारे व्यवस्था करती थीं? मैं यह जानना चाहता हूं कि एक ही सेवा के लिए दो तरह की सुरक्षा व्यवस्था का ग्रादेश देने वाले कौन लोग थे ग्रौर इस प्रकार के गलत किस्म के ग्रादेश देने वालों के खिलाफ़ क्या कार्यवाही होगी।

श्री पुरुषोत्तम कोशिक: मुझे ईसकी जानकारी नहीं है कि किस के निर्देश से ऐसा हुआ था। लेकिन यह सही है कि सिवाय श्री राजीव गांधी के और किसी दूसरे पायलट की सुरक्षा की व्यवस्था नहीं की गई।

SHRI KRISHNA CHANDRA HAL-DER: Sir, I would like to know from the hon. Minister about the news item that appeared in the Times of India stating that Shri Rajiv Gandhi, when he was on duty and reached Bombay, he stayed in the Taj Maha! Hotel with the security. I want to know whether this expenditure was borne by the Indian Airlines or by Shri Rajiv Gandhi himself.

श्री पुरुषोत्तम कौशिक : जैसा मैंने कहा इस मंत्रालय द्वारा किसी तरीके की उनकी सुरक्षा का व्यय भार नहीं उठाया गया ।

श्री द्वारिका नाथ तिवारो : क्या सरकार के पास कोई ऐसी सूचना आई थी कि उनके लिए कोई खतरा है और इसलिए यह प्रवन्ध किया गया था बा बिना सूचना के ही यह प्रबन्ध किया गया था ?

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थी पुरुषोत्तम कौंशिक : इंटेलिजेंस व्युरो से जो सूचना मिली कि इस तरह से हाइजैिकंग की संभावना है इसलिए यह व्यवस्था की गई लेकिन गुंकि वे भूतपूर्व प्रधान मंत्री के लड़के थे, हाइजैकिंग के बाद उनको टारगेट बनाया जा सकता था इसलिए उनकी सुरक्षा की व्यवस्था की गई।

श्री युवराज: मैं सरकार से यह जानना चाहता हूं कि किस नियम के ग्रधीन संबंधित राज्यों को राविकालीन विश्राम के दौरान श्री राजीव गांधी की सूरक्षा का निर्देश दिया गया था ?

MR. SPEAKER: Now this is going to be a repetition. There is nothing new to say. Let us better go to the next question.

SHRI K. LAKKAPPA: Sir, some mistake has crept in. There is also a Short Notice Question coming up today on the same subject. about the Allahabad Bank. is the necessity of this question? There could have been one question

SHRI JYOTIRMOY BOSU: What is the subject-matter of the question? If you look at the Short Notice Question, you will find that is about the receipt of deposits of Rs. 6.45 crores by the Allahabad Bank from Kangra Cooperative Bank Ltd., Himachal Pradesh. The question admitted concerns the conviction of a Regional Manager. Now you judge whether there has been any substance in this or not.

MR. SPEAKER: All right. Let us see how the Minister replies. Next question by Shri Patel.

Conviction of Regional Manager, Allahabad Bank

*387. SHRI DINESH JOARDER: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) whether Shri H. K. Kalia, Regional Manager of Allahabad Bank was convicted by the Punjab High Court on a specific charge;
 - (b) if so, the facts thereof; and
- (c) the reasons for not taking action against him?

THE MINISTER OF FINANCE AND REVENUE AND BANKING H. M. PATEL): (a) t_0 (c). cording to Allahabad Bank, H. K. Kalia, its Regional Manager at Delhi, was convicted in January, 1977 for contempt of Court by the Punjab & Haryana High Court in a family litigation case relating to adoption/custody of Shri grand daughter. Shri Kalia has filed an appeal against this order and has obtained a stay. As the matter is subjudice at present, the question of taking any action against him does not arise.

SHRI DINESH JOARDER: There was a court's conviction order against Shri Kalia of the Allahabad Bank. This was not an isolated case of his misconduct. He executed a bond and he gave a specific undertaking that the child would be in India and that he would not send the child abroad. But, he violated the court's order and he sent the child to London.

That is why he was convicted on violation of the court's order. This is not an isolated case of his misconduct. He was orginally a Regional Manager in Dimapur Branch and also in Lucknow and Delhi. He had involved himself in so many corruption and fraudulent transactions....

SPEAKER: Come to the MR. question. You are only giving the information.

DINESH JOARDER: SHRI on two occasions, he drew loans for house building and deposited that amount in the same Branch in a